

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 03  
IA No. 78/JPR/2024  
CP No. (IB)-04/95/JPR/2024  
Under Section 95 of IBC, 2016

**In the matter of:**

**Union B<sup>nk</sup> of India (Erstwhile Andhra Bank) ...Applicant**

**Versus**

**Bashiruddin Kagzi ...Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the RP : Vishal Hirawat, Adv.

**ORDER**

Heard Mr. Vishal Hirawat, Adv. appearing on behalf of the RP.

**IA No. 78/JPR/2024**

This is a Report under Section 99 of the IBC filed by the RP. Issue notice to the Respondent. Learned counsel for the Petitioner shall collect the notice from the Registry and send the same along with complete paper book and a copy of this order immediately to the Respondent at its address by speed post and file affidavit of service along with copy of postal slip and tracking report within 2 weeks. Learned counsel for the RP is directed to furnish copy of the Report to the Respondent. List the matter on 06.03.2024.

 Sdr

(Rajeev Mehrotra)  
Technical Member

 Sdr

(Deep Chandra Joshi)  
Judicial Member

February 07, 2024